

3. Details of exports of stocked items made previously						
Sl. No.	Approval No. & Date	Details of items exported		Qty exported	Country to which exported	DGFT's (HQ's) File Number
		Category	Description			

4. Shipment Details:	
i. Port of Lading/Shipment	
ii. Port of Discharge	
iii. Country to which item to be exported	
iv. Ultimate Destination Country	

5. Purpose of Export	
i. Re-export of Stocked Items	

6A. Foreign Buyer Details:													
i. Name													
ii. Address	Flat/Plot /Block No.												
	Street/Area/Locality												
	City												
	Country						Postal Code						
iii. Telephone No.			Country Code			Area Code				Tel.No.			
	(1)												
	(2)												
iv. Fax No.		Country Code			Area Code				Fax No.				
v. E-mail													
vi. Export Order No. and date													

6B. Consignee Details:													
i. Name													
ii. Address	Flat/Plot/Block No.												
	Street/Area/Localit y												
	City												
	Country					Postal Code							
iii. Telephone No.	(1)	Country Code			Area Code				Tel.No.				
	(2)												
iv. Fax No.	Country Code			Area Code				Fax No.					
v. E-mail													

6C. End User Details:													
i. Name													
ii. Address	Flat/Plot /Block No.												
	Street/Area/Localit y												
	City												
	Country					Postal Code							
iii Tele No.	(1)	Country Code			Area Code				Tel.No.				
	(2)												
iv. Fax No.	Country Code			Area Code				Fax No.					
v. E-mail													

vi. End product for which the item of export will be used by the end user	
vii. Purpose for which the end product will be utilized	
viii. Is end user an entity of Government of destination country?	
ix. Manufacturing/Business/ other activity of the end user	

7.If applied for re-export on repeat basis under the same 'Stock & Sale' authorization for same product , same end use and to the same end user, please furnish:

i. Reference Number and date vide which earlier permission was granted	
iii. Quantity allowed for export	
iv. Quantity exported on the date of this application	

8. Details of 'Stock & Sale' authorization under which item was exported:

i. Authorization Number	
ii. Authorization Date	
iii. DGFT(Hq) file number	
iv. DGFT(Hq) approval meeting number	
v. DGFT(Hq) approval meeting date	

For Use in DGFT office only (To be filled by the applicant).

9A. Application Submission Details (if submitted electronically):

i. ECOM Reference Number	
ii. Date of Submission on Server	
iii. Submitted to which Regional Authority	
iv. File Number & Date of Issue	
v. Application Fee submission details viz. Amount in Rupees, Demand Draft No./Electronic Fund Transfer No. and Date and the name & branch of the bank on which drawn	
9B. Jurisdictional Regional Authority of original 'Stock & Sale' authorization:	

DECLARATION/UNDERTAKING

1. I / We hereby certify that:

- (i) I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my / our knowledge and belief and nothing has been concealed or held there from.
- (ii) I/We fully understand that any information furnished in the application if found incorrect or false will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- (iii) I/We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP, Appendices and Aayat Niryat Forms and ITC (HS).
- (iv) I/We hereby certify that:
 - A. The entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
 - (i) The Customs Act, 1962,
 - (ii) The Central Excise Act 1944,
 - (iii) Foreign Trade (Development & Regulation) Act 1992, as amended, and
 - (iv) The Foreign Exchange Management Act, 1999
 - (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
 - (vi) Weapons of Mass Destruction & their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005
 - B. None of the Directors / Partners / Proprietor / Karta / Trustees of the company / firm / HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT or is in the caution list of RBI;
 - C. Neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;
 - D. We have neither obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority.
- (v) I / We hereby declare that I / We have neither obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number) in the name of our Registered / Head Office or any of our Branch(s) / Unit(s) / Division(s) to any other Regional Authority.
- (vi) We have complied with the conditions of all previous licences / authorisations issued to us for export of SCOMET items and wherever required have duly intimated the o/o DGFT, New Delhi along with documentary evidence regarding receipt of the items of export by the end-user within the stipulated time.
- (vii) I / We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP and ITC (HS) and submit all requisite documents to the o/o DGFT (SCOMET Section), failing which I/We shall be liable to action under FT (D & R) Act, 1992 as amended or rules and orders made there under, and the Customs Act, 1962.

(viii) I hereby certify that I am authorised to verify and sign this declaration as per Paragraph 9.6 of the Policy.

Signature of the Applicant													
Name													
Designation													
Official Address	Flat/Plot/Block No.												
	Street/Area/Locality												
	City												
	State							PIN Code					
Telephone		Country Code	Area Code				Tele No.						
Place:													
Date:													